NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

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C.P No. 405/(MAH)/2017 M.A. No. 403/2017 & 404/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.09.2017

NAME OF THE PARTIES:

P. Ramani

V/s.

Dharmishta Mithran & Ors.

SECTION OF THE COMPANIES ACT: 241 of the Companies Act, 2013.

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2-)	ma	. KUN	+L MEH-	a counsel			HHOenla!
3)	ms.	HENNA	DALL	AT 40	OCATE	>	HHOOM.
4)	ws.	Koma	· KHU	I MALIANI	ADVOCATE		
5)	MR.	RAUN	AR SAN	NDANI	ADVOCATE	· (
4)	MR.	ANIRA	N ano	SHAL	ANOUNE		
11	b m/s.	CRAU	UFORD	BAYLEY	aco.	J	
	DVOCA		FOR		RESPOND	SNYS	

1. MR. AKASH MENON

ADVOCATE

FOR THE PETITIONER

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PETITIONER MR. P. RAMANI PRESENT IN PERSON

ORDER

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The Petitioner with the support of six consenters, has filed this Company Petition under Section 241 of the Companies Act, 2013 against R1 Company, which is the Company

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MA 403/2017 & 404/2017 in CP No.405/ I&BP/NCLT/MB/MAH/2017

incorporated under Section 8 of the Companies Act, 2013, and other persons as 11 Respondents, who are in the management of the Company, with a grievance that these people have been mis-managing the affairs of the company prejudicial to the interest of the members of the company.

The main thrust of the Company Petition is that the auditor has given an adverse opinion holding that the accounts of the company are not being properly maintained, funding as well as expenses the company incurring have not been properly recorded, whereby this Petitioner has sought for postponement of the Annual General Meeting scheduled to be held on 28.9.2017 with a direction for reconvening the same after the books of the company reconciled, rectified and/or prepared in accordance with law and to the satisfaction of the independent statutory auditor.

To which, the Counsel appearing on behalf of the Respondent has submitted that all these points highlighted by the Petitioner Counsel have been duly answered in the Executive Committee Report, therefore, nothing is left to be doubted now, however, the Counsel has further submitted that all these accounts will come before General Body Meeting scheduled to be held on 28.9.2017, so as to get the approval of the majority.

That apart the Counsel has further stated that the Petitioner along with the consenters are admittedly not qualified to file this Petition as their number is less than $1/5^{th}$ of the total number of members, whereby unless waiver application filed by this Petitioner is decided , no relief shall be granted to the petitioner at this juncture.

In view of the submissions made by both sides, since it is an admitted fact that this petition is not maintainable unless waiver plea is accepted by this Bench, the Respondent side is hereby directed to file reply to the waiver application within 15 days hereof and rejoinder if any, within 15 days thereof, in the meanwhile, R1 can proceed with the Annual General Meeting subject to the outcome of this Company petition.

List this matter on 31.10.2017.

Sd/-

V. NALLASENAPATHY Member (Technical) Sd/-

B.S.V. PRAKASH KUMAR Member (Judicial)